

13.25 hrs

*The Lok Sabha then adjourned for Lunch  
till twenty-five minutes Past Fourteen  
of the Clock.*

*The Lok Sabha re-assembled after Lunch  
at twenty five minutes past Fourteen  
of the Clock.*

[MR. DEPUTY-SPEAKER *in the Chair*]

BUSINESS ADVISORY COMMITTEE

[*English*]

**Eighteenth Report**

The MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND TOURISM (SHRI  
H.K.L. BHAGAT) : I beg to move :

“That this House do agree with  
the Eighteenth Report of the Business  
Advisory Committee presented to the  
House on the 21st February, 1986.”

MR. DEPUTY SPEAKER : The  
question is :

“That this House do agree with  
the Eighteenth Report of the Business  
Advisory Committee presented to the  
House on the 21st February, 1986.”

*The motion was adopted.*

14.27 hrs.

MUSLIM WOMEN (PROTECTION OF  
RIGHTS ON DIVORCE) BILL\*

[*English*]

MR. DEPUTY-SPEAKER : Shri A.K.  
Sen.

(*Interruptions*)

MR. DEPUTY-SPEAKER : Let him  
move the Bill first. Then you can object.

THE MINISTER OF LAW AND  
JUSTICE (SHRI A.K. SEN) : Under Rule  
372, I have to move first. Then, if it is  
opposed, the Deputy-Speaker would be  
kind enough to give you a chance to make  
a statement and then it is for me to make  
a reply.

PROF. MADHU DANDAVATE  
(Rajapur) : That is a very ‘sane’ attitude !

SHRI A.K. SEN : I beg to move for  
leave to introduce a Bill to protect the  
rights of Muslim women who have been  
divorced by, or who have obtained divorce  
from their husbands and to provide for  
matters connected therewith or incidental  
thereto.

SHRI C. MADHAV REDDI (Adilabad) :  
The point which I want to raise is this....  
(*Interruptions*) I am not opposing the  
introduction of the Bill.

(*Interruptions*)

MR. DEPUTY-SPEAKER : I will call  
those members who are opposing the Bill  
one by one and they may make their state-  
ments. Shri Mool Chand Daga....He is  
absent. Shri Saifuddin Chowdhary. Please  
make a brief statement.

SHRI SAIFUDDIN CHOWDHARY  
(Katwa) : I oppose the introduction of  
this Bill. This is a black Bill. The heading  
of this Bill is misleading. It says that the  
Bill is to protect the rights of Muslim  
women. Actually, the Bill is meant for  
deprivation of their rights. The very  
heading is a misnomer. This is not at all  
in accordance with the teachings of Koran.  
On that count, I do not want to go into  
detail again because on an earlier occasion  
when the Private Member’s Bill was being  
discussed in the House I made my views  
clear and I stand by them.

This very Bill violates the Preamble of  
our Constitution wherein we had resolved  
that we shall strive to constitute India  
into a secular country.

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\* Published in Gazette of India Extraordinary Part II, section 2, dated 25.2.1986.